

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

C.P.(C) No.64/10 IN O.A.No.397/10
AND
O.A.No.397/10

Tuesday this the 28th day of September 2010

C O R A M :

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER
HON'BLE Mr.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

C.P.(C) No.64/10 IN O.A.No.397/10

N.D.Rekha, D/o.N.N.Dasan,
GDSMP, Anthikkad Post Office, Trichur.
Residing at Nulliparampil House,
Anthikkad PO, Trichur.

...Petitioner

(By Advocate Mr.Shafik.M.A.)

V e r s u s

1. Mrs.Shobha Koshy,
Chief Postmaster General,
Department of Posts, Kerala Circle, Trivandrum.

2. Mr.K.K.Jayasankar,
Senior Superintendent of Post Offices,
Trichur Division, Trichur.

3. Mrs.Lolitha M Antony,
Assistant Superintendent of Post Offices,
Trichur South Sub Division, Trichur.

...Respondents

(By Advocate Mr.Sunil Jacob Jose,SCGSC)

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...Applicant

(By Advocate Mr.Shafik.M.A.)

V e r s u s

1. Union of India represented
by the Chief Postmaster General,
Kerala Circle, Trivandrum.

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2. The Superintendent of Post Offices,
Trichur Division, Trichur.
3. The Assistant Superintendent of Post Offices,
Trichur South Sub Division, Trichur.
4. Smt.V.Sathi,
GDSBPM, Ayyanthole North, Trichur.

...Respondents

(By Advocate Mr.Sunil Jacob Jose,SCGSC)

These applications having been heard on 28th September 2010 this Tribunal on the same day delivered the following :-

ORDER

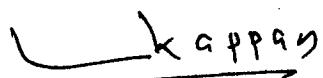
HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER

Since the applicant has been posted in an alternative post within the same Division and as the applicant is satisfied with that appointment order given to her this Contempt Petition (Civil) is closed.

2. With regard to the Original Application, we are of the view that since the applicant has been already appointed in an alternative post in the existing vacancy within the same Division, we are not considering the other grievances of the applicant at this stage. Recording the above, this Original Application stand disposed of by ordering that applicant is also entitled for payment from 18th May 2010 to the date of appointment as we have already given a direction to that effect. The amount shall be paid, if not paid hitherto, within a period of one month from the date of receipt of a copy of this order.


(Dated this the 28th day of September 2010)

K.GEORGE JOSEPH
ADMINISTRATIVE MEMBER
asp


K. THANKAPPAN
JUDICIAL MEMBER

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